
(2019) 12 P&H CK 0043

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 28182 Of 2019

Kirandeep Kaur

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 02-12-2019

Acts Referred:

Punjab Panchayati Raj Act, 1994 — Section 200(1)

Citation : (2019) 12 P&H CK 0043

Hon'ble Judges : Suvir Sehgal, J

Bench : Single Bench

Advocate : N.S. Chahal, Abhaypal Singh Gill

Final Decision : Dismissed

Judgement

1. Reply on behalf of respondents No. 1 to 4 has been filed in Court today. The same is taken on record. A copy thereof, has been supplied to the counsel for the petitioner. In para 10 of the reply, it has been submitted that respondent No. 5, who has been appointed as an Administrator, had executed about 90% specific development works in the village.

2. Vide impugned order dated 13.09.2019, the District Development and Panchayat Officer, Faridkot had appointed Sh. Shavinderpal Singh, Village Development Organizer as an Administrator under Section 200(1) of the Punjab Panchayati Raj Act, 1994 for the limited purpose of usage/utility of the funds in Gram Panchayat, Kothe Malooka Patti from 13.09.2019 to 14.11.2019 i.e. for a period of two months.

3. The period for which the Administrator has been appointed has already come to an end. By afflux of time, the writ petition has become infructuous.

4. Dismissed as having been rendered infructuous.